

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.279/GT/2018

Subject : Petition for determination of final tariff for the period 11.10.2013 to 31.3.2014 in respect of Uri-II Power Station.

Petition No.308/GT/2018

Subject : Petition for determination of final tariff for the period 2014-19 in respect of Uri-II Power Station.

Petitioner : NHPC Ltd.

Respondent : PSPCL & ors

Date of hearing : **14.5.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Piyush Kumar, NHPC
Shri Jitender Kumar, NHPC
Ms. Reshma Hemrajani, NHPC
Shri Prashant Kaul, NHPC
Shri A.K.Pandey, NHPC
Shri V.N.Tripathi, NHPC
Shri Mohit K. Mudgal, Advocate, BYPL
Ms. Swapna Seshadri, Advocate, PSPCL

Record of Proceedings

Learned proxy counsel for the Respondent, BRPL prayed for adjournment due to non-availability of the arguing counsel in these matters. This was not objected to by the representatives of the Petitioner and learned counsel for Respondent, PSPCL.

2. The Commission however directed the Petitioner to file the following additional information, in Petition no. 279/GT/2018, on affidavit, with copy to the Respondents, on or before **23.5.2019**:

- (i) *Report of Standing Committee;*
- (ii) *Calculation of the effective tax rate duly certified by the auditor;*
- (iii) *Audited Balance Sheet as on each COD; and*
- (iv) *Item-wise break-up alongwith documentary evidences in respect of financing charges claimed in the capital cost and indicated in form-14;*



3. The Respondents shall file their replies on or before **30.5.2019** with advance copy to the Petitioner, who may file its rejoinder, if any, by **4.6.2019**. Pleadings shall be completed by the parties within the due dates mentioned.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties prior to the date of hearing.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)

